

Regarding need to take comprehensive measures to check illegal immigration of Bangladeshis into Tripura and other North-Eastern states- Laid

SHRIMATI KRITI DEVI DEBBARMAN (TRIPURA EAST): I wish to draw the attention of the Government to the important issue of illegal immigration from Bangladesh into Tripura and other North-Eastern states, which continues to pose challenge to our national security. The Government has taken some commendable steps in recent years to improve border infrastructure, fencing, and surveillance along the Indo-Bangladesh border. However, due to the geographical and topographical complexity of the region, some gaps remain, leading to continued infiltration and unauthorised settlements in certain areas of Tripura. In this context, I request the Honble Minister to kindly provide an update on the implementation of this directive, especially in Tripura, which has historically been a gateway for illegal cross-border movement due to its long and porous international boundary. I also urge the Government to continue its efforts and consider the following: Expedite full border fencing and deploy advanced surveillance systems across vulnerable stretches in Tripura and other affected areas; ensure robust coordination between central and state agencies, including BSF, local police, and administrative authorities, to effectively implement the MHAs 30-day protocol; and share updated data on detection, detention, and deportation efforts, so that the public is aware of the proactive measures being taken.